

(ii) to nationalize the export trade of our principal export commodities such as tea;

(iii) to channelise our export trade through Indian banks;

(iv) to re-examine all agreements of collaboration with foreign concerns and take steps to eliminate all restrictions that may have been placed on the export of our manufactures; and

(v) not to sanction in future any agreement that imposes in any manner restrictions on the export of our manufactures'."

*The motion was negatived.*

MR. DEPUTY CHAIRMAN: There are two messages.

## MESSAGES FROM THE LOK SABHA

### I. THE INDIAN RAILWAYS (AMENDMENT) BILL, 1961

### II. THE RELIGIOUS TRUSTS BILL, 1960

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

I

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose here-

with, a copy of the Indian Railways (Amendment) Bill, 1961, as passed by Lok Sabha at its sitting held on the 5th September, 1961."

Sir, I lay the Bill on the Table.

IT

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Tuesday, the 5th September, 1961, adopted the following motion in regard to the Religious Trusts Bill, 1960: —

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Religious Trusts Bill, 1960 in the vacancy caused by the resignation of Shri Harihar Patel from Rajya Sabha and communicate to this House the name of member so appointed by Rajya Sabha to the Joint Committee."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the member of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at fourteen minutes past six of the clock till eleven of the clock on Wednesday, the 6th September, 1961.